

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 159 OF 2014 & IA NOS. 255 AND 256 OF 2014
APPEAL NO. 160 OF 2014 & IA NOS. 257 & 258 OF 2014**

Dated: 27th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of:-

**GAIL (India) Ltd. ...Appellant(s)
Vs.
Welspun Maxsteel Ltd. & Ors. ...Respondent(s)**

APPEAL NO. 160 OF 2014 & IA NOS. 257 & 258 OF 2014

In the matter of:-

**GAIL (India) Ltd. ...Appellant(s)
Vs.
M/s. Ispat Industries Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan
Mr. Rohan Gupta
Ms. Kanav Vohra
Mr. Vivek
Counsel for the Respondent(s) : Mr. Umopathy
Mr. Aditya Singh for R-1
Mr. Sumit Kishore for R-3

ORDER

We have heard learned counsel for the parties.

Judgment is Reserved.

**(B.N. Talukdar)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**